

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 02.11.2018

Misc. Application No. 218 of 2018
And
Appeal No. 266 of 2018

Gem Cables and Conductors Limited
Survey No. 434A & A,
Chitkul Village,
Patancheru Mandal,
Medak District,
Andhra Pradesh- 502 307

...Appellant

Versus

BSE Limited
Phiroze Jeejeebhoy Towers,
Dalal Street,
Mumbai- 400 001

...Respondent

Mr. Prakash Shah, Advocate for the Appellant.

Mr. Tomu Francis, Advocate with Mr. Vivek Shah, Advocate for the Respondent.

CORAM: Dr. C.K.G. Nair, Member

Per: Dr. C.K.G. Nair (Oral)

Misc. Application No. 218 of 2018

By this Misc. Application applicant seeks condonation of 19 days delay in filing this appeal. For the reasons stated in the Misc. Application, delay is condoned.

Misc. Application is disposed of accordingly.

Appeal No. 266 of 2018

1. This appeal has been filed to challenge the order of BSE Limited ('BSE' for short) dated June 26, 2018 whereby the appellant company has been delisted. After hearing the matter for some time, representative of the appellant, on instruction, submits that all payments due to BSE and other pending compliances, which led to delisting the appellant company- Gem Cables and Conductors Limited, will be complied with within 15 days from receiving the consolidated list of non-compliances from BSE. If the appellant does comply, then BSE shall give an opportunity of personal hearing to the appellant and pass a final order in accordance with law.

2. Appeal is disposed of on above terms with no order as to costs.

Sd/-
Dr. C.K.G. Nair
Member

02.11.2018
Prepared & Compared By: PK